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Central Administrative Tribunal - Allahabad Bench, Allahabad

Case No: Civil Miscellaneous Modification Application No. 1747 Of 2024 In Original Application No. 404 Of 2014

N.K. Vishwakarma APPELLANT

Vs

Union Of India And Others RESPONDENT

Date of Decision: July 25, 2024

Hon'ble Judges: Om Prakash VII, Member (J); Mohan Pyare, Member (A)

Bench: Division Bench **Advocate:** M.K. Sharma **Final Decision:** Dismissed

Judgement

Om Prakash -Vii, Member (J)

- 1. None present for the applicant in the revised call. Shri M.K. Sharma, learned counsel for the respondents is present.
- 2. Today, none is present for the applicant to press this MA No.1747 of 2024 (Restoration Application). It is quite apparent that the applicant has lost interest in pursuing the matter.
- 3. Accordingly, MA No.1747 of 2024 (Restoration Application) is dismissed in default and for non-prosecution. No costs.

All associated MAs stands disposed of.